

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL**  
**NEW DELHI**

**PRINCIPAL BENCH – COURT NO. 1**

**Service Tax Appeal No. 51249 of 2018**

(Arising out of Order-in-Appeal No. 98(CRM)ST/JDR/2017-18 dated 22.02.2018 passed by the Commissioner (Appeals), Central Excise & Central Goods & Service Tax, Jodhpur (Raj.) – 342005)

**M/s Arjun Generators**

15, Umrao Giri Matth, RMV Road,  
Udaipur (Rajasthan)-313001.

**Appellant**

VERSUS

**The Commissioner of Central Excise  
& Central Goods & Service Tax, Udaipur**

142-B, Hiran Magri, Sector-11,  
Udaipur (Raj.)-313001.

**Respondent**

**Appearance**

Ms. Kainnat, Advocate – for the Appellant.

Shri Harshvardhan, Authorized Representative – for the Respondent

**CORAM :**

**HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT**

**HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)**

**Date of Hearing/Decision : 03/07/2023**

**Final Order No. 50824/2023**

**Justice Dilip Gupta**

A certificate in Form-IV has been issued to the appellant regarding full and final settlement of the tax dues. The appeal therefore, stands dismissed as withdrawn.

(Dictated & pronounced in open Court)

**(Justice Dilip Gupta)**  
**President**

**(Hemambika R. Priya)**  
**Member (Technical)**

RM

